

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 237 of 12, IA No.235 of 12 &
IA No. 236 of 12 in DFR No.1061 of 12**

Dated: 25th July, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Tamil Nadu Generation & Distribution
Corporation Ltd.**

....Appellant(s)

Versus

**Central Electricity Regulatory Commission
& Ors.**

.... Respondent (s)

Counsel for the Appellant (s): Mr. S. Vallinayagam

ORDER

**IA No. 237 of 12
*(Application for waiver of court fee)***

We express some doubt with regard to the maintainability of the Appeal as against the Review Order, and there is no proper explanation with regard to the number of days' delay, which is 1065 days. Though it is stated that for some period, the Review was pending before the Commission and for the other period, there is no explanation.

The learned counsel for the Applicant seeks some time to get the instructions.

Post the matter on **02.08.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk